

NOTIFICATION No.75/2016

The Civil Judges mentioned in Column (1) below are transferred and posted to the posts noted against their names in Column (2) below :

Sl. No	Name and Designation	Transferred and posted as
1	M. BREETHA, Principal District Munsif, Nagercoil	Judicial Magistrate I, Nagercoil, Vice M.UDHAYAVELAVAN, transferred
2	K. MOHAN, Judicial Magistrate I, Cuddalore	Judicial Magistrate III, Cuddalore, Vice S.GOPALAKANNAN, transferred
3	P. NAGARAJAN, District Munsif cum Judicial Magis- trate, Keeranur	Judicial Magistrate, Pudukkottai, Vice N.BHARATHIRAJAN, transferred
4	N. SHARMILA, Judicial Magistrate, Additional Mahila Court, Coimbatore	Judicial Magistrate IV, Coimbatore, in the existing vacancy
5	S. MEENAKSHI, Judicial Magistrate II, Kancheepuram	Judicial Magistrate I, Kancheepuram, Vice K.SUJATHA, transferred
6	P. MOHANAVALI, Principal District Munsif, Erode	Judicial Magistrate I, Karur, Vice A.VANITHA, transferred
7	M. UDHAYAVELAVAN, Judicial Magistrate I, Nagercoil	Principal District Munsif, Nagercoil, Vice M. BREETHA, transferred
8	N.S. JAYAPRAKASH, Judicial Magistrate I, Krishnagiri	Judicial Magistrate II, Krishnagiri, Vice R.MOHANA, transferred
9	R. GOKUL MURUGAN, I Additional District Munsif cum Judi- cial Magistrate I, Ulundurpet	Judicial Magistrate, Fast Track Court at Magestrial Level, Omalur, in the existing vacancy

Sl. No	Name and Designation	Transferred and posted as
10	K. SIVASAKTHIVEL KANNAN, I Additional District Munsif, Erode	Principal District Munsif, Erode, Vice P.- MOHANAVALLI, transferred
11	SENTHIL KUMAR RAJAVEL, District Munsif, Uthagamandalam	Judicial Magistrate, Uthagamandalam, Vice S. SANTHANAKUMAR, trans- ferred
12	P. GOWDHAMAN, Special Judicial Magistrate, Special Court for Exclusive Trial of Land Grabbing Cases, Tiruchirappalli	Judicial Magistrate I, Tiruchirappalli, Vice L.SHAKILA, transferred
13	K. INBAKARTHICK, Judicial Magistrate, Paramakudi	Judicial Magistrate I, Ramanathapuram, Vice M.ALIMA, transferred
14	N. RAJALAKSHMI, District Munsif, Devakottai	Assistant Editor- I, Tamil Law Journal, Principal Bench of Madras High Court, in the existing vacancy
15	A. BISMITHA, Judicial Magistrate II, Tirunelveli	Judicial Magistrate V, Tirunelveli, Vice T.PITCHAIRAJAN, transferred
16	C. VEDIYAPPAN, Principal District Munsif, Virudhachalam	II Additional District Munsif, Bhavani, in the existing vacancy
17	R. MOHANA, Judicial Magistrate II, Krishnagiri	Judicial Magistrate I, Krishnagiri, Vice N.S.JAYAPRAKASH, transferred
18	L. SHAKILA, Judicial Magistrate I, Tiruchirappalli	Judicial Magistrate VI, Tiruchirappalli, Vice S.PRASAD, transferred
19	ANITHA ANAND, Judicial Magistrate, Fast Track Court at Magisterial Level, Ambattur	Judicial Magistrate, Ambattur, Vice K.R.KANNAN, transferred

Sl. No	Name and Designation	Transferred and posted as
20	H. MOHAMED ANSARI, II Additional District Munsif, Erode	I Additional District Munsif, Erode, Vice K.SIVASAKTHIVEL KANNAN, trans- ferred
21	C. SURESH KUMAR, Additional District Munsif cum Judi- cial Magistrate, Manamadurai	Principal District Munsif, Manamadurai, Vice R.RAJAMAHESWAR, transferred
22	M. SHUNMUGAVEL RAJ, Judicial Magistrate, Mudhukulathur	Judicial Magistrate, Fast Track Court at Magisterial Level, Dharmapuri, in the ex- isting vacancy
23	S. ANNAMALAI Additional District Munsif, Thoothukudi	Judicial Magistrate I, Thoothukudi, Vice K.ROSE KALA, transferred
24	S. MUMTAJ, Judicial Magistrate II, Villupuram	Judicial Magistrate I, Villupuram, Vice M.VIGNESH PRABHU, transferred
25	S. JEEVA PANDIAN, Judicial Magistrate II, Dharmapuri	Judicial Magistrate I, Dharmapuri, Vice P.ALLI, transferred
26	K.R. KANNAN, Judicial Magistrate, Ambattur	District Munsif cum Judicial Magistrate, Denkanikottai, in the existing vacancy
27	R. RAJAMAHESWAR, Principal District Munsif, Manamadurai	Additional District Munsif cum Judicial Magistrate, Manamadurai, Vice C.SURESH KUMAR, transferred
28	T. PITCHAIRAJAN, Judicial Magistrate V, Tirunelveli	Judicial Magistrate II, Tirunelveli, Vice A.BISMITHA, transferred
29	M. VIGNESH PRABHU, Judicial Magistrate I, Villupuram	Judicial Magistrate II, Villupuram, Vice S.MUMTAJ, transferred
30	S. SANTHANAKUMAR, Judicial Magistrate, Uthagamandalam	District Munsif, Uthagamandalam, Vice SENTHIL KUMAR RAJAVEL, trans- ferred

Sl. No	Name and Designation	Transferred and posted as
31	S. PRASAD, Judicial Magistrate VI, Tiruchirappalli	Judicial Magistrate, Paramakudi, Vice K.INBAKARTHICK, transferred
32	K. SUJATHA, Judicial Magistrate I, Kancheepuram	Judicial Magistrate II, Kancheepuram, Vice S. MEENAKSHI, transferred
33	K.R. PADMA KUMARI, District Munsif cum Judicial Magis- trate, Vedasandur	District Munsif cum Judicial Magistrate, Vilathikulam, Vice B. SOUNDHARYA, transferred
34	B. SOUNDHARYA, District Munsif cum Judicial Magis- trate, Vilathikulam	Judicial Magistrate, Fast Track Court at Magisterial Level, Ambattur, Vice ANITHA ANAND , transferred
35	P. ALLI, Judicial Magistrate I, Dharmapuri	Judicial Magistrate II, Dharmapuri, Vice S.JEEVA PANDIAN, transferred
36	RAJA S RAMYA, Judicial Magistrate, Sankarankovil	Judicial Magistrate II, Nagercoil, Vice A.MUTHU ESAKKI, transferred
37	A. VANITHA, Judicial Magistrate I, Karur	II Additional District Munsif, Erode, Vice H. MOHAMED ANSARI, transferred
38	A. MUTHU ESAKKI, Judicial Magistrate II, Nagercoil	District Munsif cum Judicial Magistrate, Vedasandur, Vice K.R. PADMA KU- MARI, transferred
39	N. BHARATHIRAJAN, Judicial Magistrate, Pudukkottai	District Munsif cum Judicial Magistrate, Keeranur, Vice P. NAGARAJAN, trans- ferred
40	M. ALIMA, Judicial Magistrate I, Ramanathapuram	I Additional District Munsif, Nagercoil, Vice R. TAMILARASI, transferred
41	S. GOPALAKANNAN, Judicial Magistrate III, Cuddalore	Judicial Magistrate I, Cuddalore, Vice K.- MOHAN, transferred

Sl. No	Name and Designation	Transferred and posted as
42	K. ROSE KALA, Judicial Magistrate I, Thoothukudi	Additional District Munsif, Thoothukudi, Vice S.ANNAMALAI, transferred
43	R. TAMILARASI, I Additional District Munsif, Nagercoil	II Additional District Munsif, Nagercoil, in the existing vacancy

HIGH COURT, MADRAS
DATED:06.06.2016

Sd./-T.RAVINDRAN
REGISTRAR GENERAL

OFFICIAL MEMORANDUM

Sub: Courts and Judges –Civil Judges - Transfer and Postings – Notification issued - Joining instructions - Issued.

Ref: High Court's Notification No. 75/ 2016, dated :06.06.2016

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I

The Civil Judges, who have been transferred and posted in the High Court's Notification cited above, are required to hand over charge of their respective posts to any one of the nearest Principal District Munsif / District Munsif / Additional District Munsif / Judicial Magistrate / District Munsif-cum-Judicial Magistrate, as the case may be, immediately and take charge of their respective new posts immediately, without availing full joining time.

The Officers who have been transferred and posted, in the same station in which they are now functioning, are required to take charge of their respective new posts, on the same day after handing over charge of their respective posts, to their successors, as the case may be.

The Officers who relieve the Officers under transfer, are required to hold full additional charge of the additional posts, until the successors take charge or until further orders, as the case may be.

II

Tmt.N.Rajalakshmi, District Munsif, Sivaganga, who has been transferred and posted in the High Court's Notification cited above, is required to hand over charge of her post to the nearest Judicial Magistrate / District Munsif/District Munsif-cum-Judicial Magistrate, as the case may be, immediately and take charge of the post of Assistant Editor-I, High Court, Madras from Thiru.C.B.Vedagiri, Assistant Editor-II, High Court, Madras, who is holding full additional charge of the post of Assistant Editor-I, High Court, Madras, immediately without availing full joining time. On taking charge of the post of Assistant Editor-I, High Court, Madras. She is also required to hold full additional charge of the post of Assistant Editor-II, High Court, Madras, until further orders.

The Principal District Judges / District Judges concerned are required to make in-charge arrangements to the Courts which will fall vacant consequent to the transfers made in the High Court's Notification cited above and the Courts already vacant in the Districts by placing suitable officers functioning in the courts in the same station having less pendency. If less pendency courts are not available in the same station, Officers functioning in the courts in the nearest station and further required to address the Registry, for issuing necessary powers under the Code of Criminal Procedure, if the District Munsifs, are placed in full additional charge of Judicial Magistrate Courts.

HIGH COURT, MADRAS
DATED:06.06.2016

Sd./-T.RAVINDRAN
REGISTRAR GENERAL